## THE SALARY AND ALLOWANCES OF LEADERS OF OPPOSITION IN PARLIAMENT (AMENDMENT) ACT, 1991

## No. 7 of 1991

[22nd January, 1991.]

An Act further to amend the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

BE it enacted by Parliament in the Forty-first Year of the Republic of India as follows:—

Short title and commencement.

- 1. (1) This Act may be called the Salary and Allowances of Leaders of Opposition in Parliament (Amendment) Act, 1991.
- (2) It shall be deemed to have come into force on the 1st day of October, 1990.

Amendment of section 8. 2. In section 8 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977 (hereinafter referred to as the principal Act), in sub-section (2),—

33 of 1977.

- (a) for the words "three hundred rupees", the words "three thousand rupees" shall be substituted;
  - (b) the following proviso shall be inserted at the end, namely:-

"Provided that where a Leader of the Opposition is provided with conveyance facility with a driver for the purposes of security or otherwise for any period, he shall not be entitled to the conveyance allowance for that period."

Insertion of new section 8A. 3. After section 8 of the principal Act, the following section shall be inserted, namely:—

Advance to Leader of Opposition for purchase of motor car. "8A. There may be paid to a Leader of the Opposition, by way of a repayable advance, such sum of money as may be prescribed by rules made in this behalf by the Central Government for the purchase of a motor car in order that he may be able to discharge conveniently and efficiently the duties of his office."

Amendment of section 10.

- 4. In section 10 of the principal Act, in sub-section (2), after clause (d), the following clause shall be inserted, namely:—
  - "(e) the advance payable to a Leader of the Opposition under section 8A.".

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